

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-3551 -JK (LD) of 2024

DATED:- 18 - 03 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 18.03.2024

No:-LAW-OIC/3/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No.3551-JK(LD) of 2024 dated 18.03.2024

S. No.	Title of the case	OIC
1	Nisar Ahmad Wani & Others VERSUS Union of India and Others in WP (C) No. 870/2023.	Mr. Zahoor Ahmad (Director) DLPD
2	State of J&K Vs Gulam Mohd Rather and Ors, FIR No. 130/2013 u/s 341,354,323,427 of RPC P/S Qazigund	Sh. Sajjad Ahmad DySP /SDPO Qazigund
3	FIR No. 82/2019 of P/S Tral, titled State Vs Mehraj ud Din Trag and other U/s 302/498A IPC	Mr. Mubashir Rasool, SDPO Tral,
4	FIR No. 134/2019 U/S188 RPC, 3 PC Act of PS Doda titled State Vs Annaytullah and another.	Sh. Ajay Anand , DySP Headquater , Doda
5	FIR No. 11/2022 U/S 302/109 IPC of PS Batore titled Shimla Devi and another Vs UT of J&K	Sh. Om Prakash DySP Batote
6	FIR No. 248/2010 U/s 302/109 RPC & 7/27 Arms Act of PS Kishtwar titled State Vs Jamal Din.	Sh. Ishan Gupta Dy.SP Headquaters , Kishtwar

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Devgupta